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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00889 of 2015
Cuttack, this the 21st day of December, 2015

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Sukanti Kusalia,
aged about 32 years,
D/o Arjun Kusalia,
A Resident of At- Khambesi, PO- Kurli,
PS- Biisam Cuttack, Dist- Rayagada.

...Applicant
(Advocates: M/s. A.K.Mohapatra, S.J.Mohanty, B.R.Pati)

VERSUS

Union of India represented through its

1. Post-Master General,
Department of Posts,
New Delhi, Pin-
2. Sr. Superintendent of Post Offices,
Koraput Division Jeypore (K),
At/PO- Jeypore, Dist- Koraput, Pin- 764001.
3. Post Master,
Rayagada (H.O.), AT/PO- Rayagada,
PS- Rayagada, Dist- Rayagada.
4. Sub- Postmaster,
Bissam Cuttack,
At/PO/PS- Bissam Cuttack,
Dist- Rayagada.
5. Inspector of Posts,
Gunupur Sub-Division, Gunupur,
At/PO- Gunupur, Dist- Rayagada.

... Respondents
(Advocate: Mr. A.C.Deo)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.J.Mohanty, Ld. Counsel for the Applicant, and Mr. A.C.Deo, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following reliefs:

“A. Respondent No.2 be directed to dispose of the representations under Annexure-A/7 series and direct the Respondent No.5 to accept her joining immediately.

B. And pass any other order.....”

3. The grievance of the applicant is that she has approached this Tribunal for inaction of Respondent No.5 in allowing her to join in the post of Gramin Dak Sevak Branch Post Master, Kurli Branch Office though she was duly selected and engagement order has already been issued in her favour to join w.e.f. 13.04.2015 Fore noon/After noon. It has been stated that the applicant ventilating her grievance made a series of representations vide Annexure-A/7 series before Respondent No.2 but till date no response has been received by her.

3. In view of the aforesaid fact that the representations of the applicant are stated to be pending before Respondent No.2, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No.2 to dispose of the representations under Annexure-A/7 series as per rules and regulations in force, if the same are still pending, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order and if after such consideration the applicant is



found to be entitled to the relief claimed by her then expeditious steps be taken within a further period of two months to extend the benefit to the applicant. It is made clear that we have not gone into the merit of this matter and the points raised in the representation are kept open for Respondent No.2 to consider the same as per rules and regulations in force.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 and 5 by Speed Post for which he undertakes to file the postal requisites within a week.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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